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Central Administrative Tribunal Lucknow Bench Lucknow

Original Application No. 601 /2005
This, the 7th day of January 2008

Hon'ble Mr. Shankar Raju, Member (J)

Sharda Parsad Singh, aged about 61 years, son of late Sri Hari Nath Singhk, resident of Village and P.O. Samodhipur, District Jaunpur working a GDS M.D. Mevpur Tavakkalpur Nagra, District Sultanpur.

Applicant.

By Advocate: None

Versus

1. Union of India, through the Secretary Department of Post Dak Bhawan, New Delhi.
2. Superintendent of Post Offices, Sultanpur.
3. Sub-Divisional Inspector Post Offices, Kadipur, Sub-Division District-Sultanpur.

Respondents.

By Advocate: Sri S.H. Mehadi for Sri Q.H.Rizvi

Order (Oral)

By Hon'ble Mr. Shankar Raju, Member (J)

The pay and allowances on account of TRCA at par with respondent is the claim of the applicant. As it transpires that in compliance of the earlier order passed by the Tribunal, decision was taken that as the respondent had more work load accordingly given more TRCA. The claim of the applicant, not being identically situated, having less work load, cannot be countenanced and does not constitute an invidious discrimination, violative of Article 14 of the Constitution of India to warrant any interference. O.A. is bereft of merit and accordingly O.A. is dismissed. No costs.

S. Raju
(Shankar Raju)
Member (J)

HLS/